

ROC.NO.32 /2019/J.SPL.(ADMN.)

HIGH COURT FOR THE STATE OF TELANGANA

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MAY IT PLEASE YOUR LORDSHIP:

As directed, the Registrar General has the honour to circulate herewith a copy of the letter received from the Joint Secretary (AR), Government of Manipur, Department of Personnel & Administrative Reforms, Imphal, together with Notification vide No.25/1/2015-AR(Pt.), Imphal, dated 03-01-2019 and Corrigendum of even No., dated 16-01-2019, for your Lordship's kind perusal.

Hyderabad,
Dt. 29-01-2019


REGISTRAR GENERAL.

29.1.19.

No.25/1/2015-AR(Pt.)
GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(Administrative Reforms Division)
(Tele: 0385-2450064; e-mail: adm.reforms-mn@gov.in)

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Imphal, the 16th January, 2019

To

1. The Registrar of High Courts;
2. The Chief Secretaries, all State Governments;
3. All Administrative Secretaries,
State Governments Ministries/Departments of Government of
India.



Subject: **Filling up 1(one) post of Chairperson and 2(two) posts of Members in the Manipur Lokayukta - inviting application.**

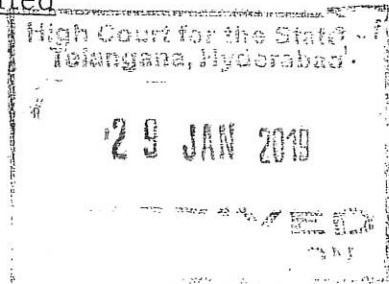
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Sir,

I am directed to enclose this Department's Corrigendum of even No. dated 16th January, 2019 on the above subject and to request you to take necessary action from your end regarding the advertisement for filling up 1(one) post of Chairperson and 2(two) posts of Members in the Manipur Lokayukta.

Further, it is requested that the application(s) of eligible persons may please be forwarded so as to reach the Chief Secretary/Chairman Search Committee, Manipur Lokayukta, Secretariat (South Block) Babupara, Imphal -795001 Manipur by 5.00p.m. of 30th January, 2019 super scribing the envelope containing the application "**Application for the post of Chairperson/Member, Lokayukta**".

Encl.:- As stated



Yours faithfully,

Neeta Arambam
16/1/19

(Neeta Arambam)

Joint Secretary (AR)

Government of Manipur

Copy to:-

1. The Staff Officer to Chief Secretary (A.R.), Government of Manipur.
2. Guard file.

No.25/1/2015-AR(Pt.)
GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(Administrative Reforms Division)

CORRIGENDUM

Imphal, the 16th January, 2019

Sub: Notification No. 25/1/2015-AR(Pt.) dated 03/01/2019 inviting application for filling up the post of Chairperson and Members of Manipur Lokayukta.

In Para 2 of the above mentioned Notification, kindly read as:

“For Chairperson:-

A person who is or has been a Chief Justice of a High Court or a Judge of a High Court or an eminent person who fulfils the eligibility specified in clause (b) of sub-section (3) of the Manipur Lokayukta Act which is a person of impeccable integrity and outstanding ability having special knowledge and expertise of not less than 25 (twenty-five) years in the matters relating to anti-corruption policy, public administration, vigilance, finance including insurance and banking, law and management and not less than 50 (fifty) years of age”

in place of

“For Chairperson :-

A person who has been Chief Justice of a High Court or an eminent person who fulfils the eligibility specified in clause (b) of sub-section (3) of the Manipur Lokayukta Act which is a person of impeccable integrity and outstanding ability having special knowledge and expertise of not less than 25 (twenty-five) years in the matters relating to anti-corruption policy, public administration, vigilance, finance including insurance and banking, law and management and not less than 50 (fifty) years of age”

J. Suresh Babu
16/1/19

(Dr. J. Suresh Babu, IAS)
Chief Secretary/Chairman
Search Committee
Manipur Lokayukta.

No.25/1/ 2015- AR(Pt)
GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(ADMINISTRATIVE REFORMS DIVISION)

NOTIFICATION
Imphal, the 3rd January, 2019.

The Search Committee, Manipur Lokayukta invites applications for filling up 1 (one) post of Chairperson and 2 (two) posts of Members in the Manipur Lokayukta. Out of 2(two) posts of members, 1 (one) member shall be Judicial Member and 1(one) post shall be a member other than Judicial Member as per the following qualifications laid down in the Manipur Lokayukta Act, 2014.

For Chairperson.

A person who has been Chief Justice of a High Court or an eminent person who fulfils the eligibility specified in clause (b) of sub-section(3) of the Manipur Lokayukta Act which is a person of impeccable integrity and outstanding ability having special knowledge and expertise of not less than 25 (twenty-five) years in the matters relating to Anti-corruption policy, public administration, vigilance, finance including insurance and banking, law and management and not less than 50 (fifty) years of age

For Judicial Member:

A person who is or has been a Judge of a High Court.

For Non Judicial Member:

A person of impeccable integrity and outstanding ability having special knowledge and expertise of not less than 25 (twenty-five) years in the matters relating to Anti-corruption policy, public administration, vigilance, finance including insurance and banking, law and management and not less than 50 (fifty) years of age

The Chairperson or a Member shall not -

- (i) Be a member of Parliament or a member of the Legislature of any State or Union territory;
- (ii) Be a person convicted of any offence involving moral turpitude.
- (iii) Be a member of the Panchayat or Municipality or District Council;
- (iv) Be a person who has been removed or dismissed from the service of the Union or a State, and
- (v) Hold any office of trust or profit (other than his office as the Chairperson or a Member) or be affiliated with any political party or carry on any business or practice any profession and, accordingly, before he enters upon his office, a person appointed as the Chairperson or a Member, as the case may be shall if-

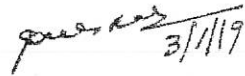
- (a) he holds any office of trust or profit, resign from such office or
- (b) he is carrying on any business, sever his connection with the conduct and management of such business, or
- (c) he is practising any profession, cease to practise such profession

How to apply:

7. The vacancies have been circulated to the Registrar of the Supreme Court, the Registrar of High Courts, Chief Secretaries of State Governments and Secretaries in Central Government Departments and Ministries, calling for nomination of eligible candidates.

8. All applicants, whether nominated by any of the authorities specified in the preceding paragraph or those who are applying directly in response to the advertisement, must submit their applications in the prescribed proforma which is enclosed. Applications which are not in the prescribed proforma will be summarily rejected.

9. Applications, completed in all respects and duly signed by the applicants, must be addressed to the Chief Secretary/Chairman Search Committee, Manipur Lokayukta, Secretariat(South Block), Babupara, Imphal 795001 and should reach latest by 5.00p.m. on 30th January, 2019. Applications received after this due date will not be considered. This Department will not be responsible for delay/loss of applications, for any reasons whatsoever. The envelope containing the application shall be supercribed "Application for the Post of Chairperson/Member, Lokayukta."


3/1/19

(Dr. J. Suresh Babu, IAS)
Chief Secretary/ Chairman,
Search Committee
Manipur Lokayukta

Proforma for application for the post of Chairperson & Members of Lokayukta
(Please go through relevant instructions carefully before filling up the proforma)

(No columns in the application should be left blank. Every column should contain complete information as asked for, or indicated "NIL" in case of non-applicability.)

<p>1. POST APPLIED FOR: <i>(Please indicate whether the Chairperson or the post of Chairperson or for the post of Member Lokayukta. In case you intend to apply for both the posts please use separate application forms.)</i></p>	<p>CHAIRPERSON/MEMBER</p>
<p>2. In case the application is for the post of Members, please indicate whether the application is for the post of Judicial Member or Non- Judicial Member</p>	<p>JUDICIAL MEMBER/ NON- JUDICIAL MEMBER</p>
<p>3. Name of the Applicant (Full Name)</p>	
<p>4. Date of Birth (dd/mm/yyyy)</p>	
<p>5. Whether the applicant belongs to SC/ST/OBC/Minorities or women. If yes please indicate the category</p>	<p>YES/NO <i>(Strike out whichever is not applicable)</i></p> <p>Scheduled Castes/ Scheduled Tribes/ Other Backward Classes/ minorities/women <i>(Strike out whichever is not applicable)</i></p>
<p>6. Present Address</p>	
<p>7. Permanent Address</p>	
<p>8. Contact Details</p> <p>Telephone No. (with STD) Mobile No</p> <p>Fax No</p> <p>E-mail ID</p>	
<p>9. Educational Qualification</p>	
<p>10. Area of Eminence</p>	
<p>11. Present Occupation</p>	

<p>12 Whether nominated applicant or direct applicant (The vacancies have been circulated to the Registrar of the Supreme Court, the Registrar of High Courts, Chief Secretaries of State Governments and Secretaries in the Central Government Departments and Ministries, calling for nomination of eligible candidates. Applicants nominated by these agencies will tick the NOMINATED APPLICANT category. The vacancies have also been advertised to directly invite applications from eligible candidates. Applicants applying directly in response thereof shall be treated as DIRECT APPLICANTS)</p>	<p>DIRECT APPLICANT/NOMINATED APPLICANT</p>
<p>13 In case of direct applicant furnish details of the person recommending the applicant. (All Direct Applicants must also attach original, a letter of recommendation from one eminent person who is or has been associated with vigilance or dealing with anti-corruption issues)</p>	<p>Name of recommender</p> <p>Major positions held by recommender</p> <p>Recommender's Achievement</p>
<p>14 Whether Letter of Recommendation attached</p>	<p>YES/NO (Strike out whoever is not applicable)</p>
<p>15 Detailed curriculum vitae including work experience and other achievements (Please attach a separate statement)</p>	
<p>16 Detailed justification as to how the applicant fulfils the conditions of eligibility for the post applied for. (Please enclose a statement, where appropriate, not exceeding 200 words)</p>	

DECLARATION

I,the applicant hereinabove, hereby declare that the particulars given above and in the attached statements are true and correct to the best of my knowledge and belief. I also understand that my application is liable to be rejected in case any of the information contained in this application is found incorrect.

Date:

Signature

Place:

Name: